

Office of the
Deputy Commissioner of Sales Tax
JAL-VAT-E-002(LTU),GST Bhavan
Near Rly.StationJalna
E- Mail :mstdjalna@gmil.com
Mob : No. 8412813160

TO,

Laxman Digambar Pawar
REG.NO: IBBI/IPA-003/IP-N00015/2017-18/10104
Flat no 16, First Floor, Bhakti complex, Behind Dr Ambedkar statue
Pimpri, Pune-411018
E-mail:cmawar@gmail.com

No. DCST/JAL-VAT-E-002/NCLT Claim/ SHRI BHADRAMARUTI CONCAST PVT. LTD /2022/B-333 Jalna
Date:-16/03/2022

Subject : Lodging of claim Form-C as Optional creditors.

Reference: Insolvency commencement in Bhadramaruti concast private limited by order
dated 04/02/2020

Dear Sir,

With reference to the above subject, I **SANJAY KASHINATH GITE**, in the capacity of Deputy Commissioner of Sales Tax (JAL-VAT-E-002), Jalna lodge the claim as a "Operational Creditor" in form-C for dues of Rs. 182437789/- which are dues from M/s. SHRI BHADRAMARUTI CONCAST PVT. LTD TIN 27770273598V sales tax dues under Maharashtra Value Added Tax Act,2002.

Copies of the certified copies of Assessment Orders, Demand Notices along with proofs of service in case of M/s. SHRI BHADRAMARUTI CONCAST PVT. LTD Notarized Form-C (along with affidavit) is hereby submitted, in support of submitted claim.

Your co-operation is highly solicited in the interest of revenue of Maharashtra State Tax Department. In case of any further classification, please feel free to contact us on above mentioned Mobile no. & E-mail id.

Enclosure: 1. Copy of claim form C
2. Assessment Orders.
3. Demand Notices.
4. Identity Card.

SANJAY KASHINATH GITE
Deputy Commissioner of Sales Tax
JAL-VAT-E-002(LTU),Jalna

FORM F

PROOF OF CLAIM BY CREDITORS (OTHER THAN FINANCIAL CREDITORS AND OPERATIONAL CREDITORS)
[Under Regulation 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date. 16/03/2022

To

The Interim Resolution Professional / Resolution Professional

Laxman Digambar Pawar

REG.NO: IBBI/IPA-003/IP-N00015/2017-18/10104

Flat no 16, First Floor, Bhakti complex, Behind Dr Ambedkar statue

Pimpri, Pune-411018

E-mail:cmawar@gmail.com

From

Deputy Commissioner of Sales Tax, JAL-VAT-E-002(LTU),GST Bhavan

Subject: Submission of proof of claim.

Madam / Sir,

I, **SANJAY KASHINATH GITE**, hereby submit the following proof of claim in respect of the corporate insolvency resolution process in the case of M/s. SHRI BHADRAMARUTI CONCOST PVT. LTD TIN 27770273598V. The details of the same are set out below:

PARTICULARS

1.	Name of the creditor	Deputy Commissioner Of Sales Tax,(JAL-VAT-E-002) ,Jalna
2.	Identification number of the creditor (If an incorporated body corporate, provide identification number and proof of incorporation. If a partnership or individual, provide identification record* of all partners or the individuals)	Deputy Commissioner Of Sales Tax,(JAL-VAT-E-002),Jalna. "GST BHAVAN",Opp Railway Station Jalna.
3.	Address and email address of the creditor for correspondence	Office of Deputy Commissioner Of Sales Tax,(JAL-VAT-E-002) ,Jalna mail-id mstdjalna@gmail.com
4.	Description of the claim (Including the amount of the claim as at the insolvency commencement date)	2007-08,2010-11 to 2015-16 Rs. 182437789 /-
5.	Details of documents by reference to which claim can be substantiated	Assessment Orders and Demand Notices, F-318 & Form No.1 as per MAH. Land Revenue Code 1966.
6.	Details of how and when the claim arose	-
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	-

8.	Details of: a. any security held, the value of security and its date, or b. retention title arrangement in respect of goods or properties to which the claim refers	Nil
9.	Details of bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	NA
10.	List of documents attached to this claim in order to prove the existence and non-satisfaction of claim due to the creditor	1. Asst. Orders 2. Demand Notices 3. F-318 & Form No.1 of SHRI BHADRAMARUTI CONCOST PVT. LTD

Signature of the Operational creditor or any person authorised to act on his behalf
(Please enclose the authority if this is being submitted signed on behalf of the creditor)

Name in BLOCK LETTERS **SANJAY KASHINATH GITE**

Position with or in relation to the creditor Deputy Commissioner Of Sales Tax,
(JAL-VAT-E-002)GST Bhavan, Near Railway station Jalna.

Address of the person signing -Office of TheDeputy Commissioner Of Sales Tax,
(JAL-VAT-E-002)GST Bhavan, Near Railway station Jalna.

* PAN, Passport, AADHAAR or the identity card issued by the Election Commission of India.

DECLARATION

I, **SANJAY KASHINATH GITE**, currently residing at Deputy Commissioner of State Tax , Jalna do hereby declare and state as follows: -

1. SHRI BHADRAMARUTI CONCOST PVT. LTD, the corporate debtor was, at the insolvency commencement date, being the 4th day of Feb 2020 actually indebted to me in the sum of Rs. 182437789/- (Period 2007-08 and 2011-12 To 2015-16) for Sales Tax Department of Maharashtra .
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Asstt. Order, Demand Notice, F-318 & Form No.1 (as per Land Revenue Code,1966) of SHRI BHADRAMARUTI CONCOST PVT. LTD
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Date: 16.03.2022

Place: JALNA

(Signature of the claimant)

VERIFICATION

I, **SANJAY KASHINATH GITE** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this 16th day of March, 2022.

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date:04.08.2022

To

The Interim Resolution Professional / Resolution Professional
Shri.Laxman Digambar Pawar
Flat No.16,First floor, Bhakti complex,
Behind Dr.Ambedkar Statue,
Pimpri,Pune-411018.
Mobile No:9921516368
Email:emapawar1@gmail.com

From

The Superintending Engineer,
MSEDCL,O&M Circle,Deulgaon Raja Road,
Kanhaiyya Nagar,Jalna


Subject: Submission of proof of claim.

Madam/Sir,

I Arshadkhan Peerkhan Pathan, Age:56 years, The Superintending Engineer, MSEDCL, O&M Circle, Deulgaon Raja Road, Kanhaiyya Nagar, Jalna hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/S Bhadra Maruti Concast Private Limited having Consumer No.510019008630, plot no.E-12, phase-II, Additional MIDC, Jalna. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	THE SUPERINTENDING ENGINEER, MSEDCL, O&M CIRCLE, DEULGAON RAJA ROAD, KANHAIYYA NAGAR, JALNA-431203
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	(A GOVERNMENT OF MAHARASHTRA UNDERTAKING) (CIN)U40109MH2005SGC153645

PARTICULARS		
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	THE SUPERINTENDING ENGINEER,MSEDCL,O&M CIRCLE, DEULGAON RAJA ROAD,KANHAIYYA NAGAR,JALNA-431203. Email ID :sejalna@gmail.com
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	49907699/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1.MONTHWISE CONSUMER PERSONAL LEDGER 2.ELECTRICITY BILL OF THE CONSUMER
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	RECOVERY SUIT FILED HAVING NO. SPECIAL C.S.08/2016 FILED BEFORE CIVIL JUDGE JALNA LATER ON RENUMBERED AS COMMERCIAL SUIT NO.07/2019 AND TRANSFERRED BEFORE DISTRICT COURT AT JALNA.
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	1.MONTHWISE CONSUMER PERSONAL LEDGER 2.ELECTRICITY BILL OF THE CONSUMER
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	-----
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	-----
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	THE EXECUTIVE ENGINEER,MSEDCL,JALNA A/C NO.52069195266 IFSC NO:SBIN0016436 BANK NAME:STATE BANK OF INDIA, MAIN BRANCH JALNA.
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE	1.MONTHWISE CONSUMER PERSONAL LEDGER 2.ELECTRICITY

PARTICULARS	
EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	BILL OF THE CONSUMER
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>	
 Superintending Engineer M.S.E.D.C.L, Jalna Circle	
Name in BLOCK LETTERS: ARSHADKHAN PEERKHAN PATHAN	
Position with or in relation to creditor: THE SUPERINTENDING ENGINEER, MSEDCL, O&M CIRCLE, JALNA	
Address of person signing : THE SUPERINTENDING ENGINEER, MSEDCL, O&M CIRCLE, DEULGAON RAJA ROAD, KANHAIYYA NAGAR, JALNA-431203.	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, ARSHAD KHAN PEERKHAN PATHAN, currently residing at , DEULGAON RAJA ROAD, KANHAIYYA NAGAR, JALNA-431203 hereby declare and state as follows :-

1. M/S Bhadra Maruti Concast Private Limited having Consumer No.510019008630, the corporate debtor was, at the insolvency commencement date, being the 07 day of JULY 2022, actually indebted to me in the sum of Rs.49907699/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: 1.MONTHWISE CONSUMER PERSONAL LEDGER
2.ELECTRICITY BILL OF THE CONSUMER
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date:04.08.2022

Place:JALNA


Superintending Engineer
M.S.E.D.C.L. Jalna Circle
(Signature of the claimant)

VERIFICATION

I, ARSHADKHAN PEERKHAN PATHAN the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at JALNA on this 04 day of AUGUST, 2022


Superintending Engineer
M.S.E.D.C.L. Jalna Circle
(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].